

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-209(PB)/2019

IN THE MATTER OF:

Dr. Virendra Swarup Institute of Computer Sciences	...	Applicant/Petitioner
Vs.		
Varali Properties Ltd.	...	Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 27.08.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

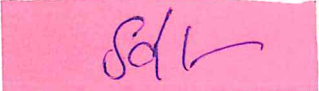
For the Financial Creditor:	Mr. Piyush Singh, Mr. Pradyuman, Ms. Kashish, Advs.
For the Respondent:	Mr. Pritpal Singh, Mr. Sumesh, Mr. Vatsala, Advs.

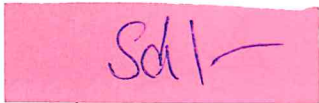
ORDER

Learned counsel for the applicant states in the matter settled five post-dated cheque amounting of Rs.2,78,49,029/-. In view of the settlement be arrived it.

Mr. Punit Nanda authorized representative of the financial creditor is present in person and under the instructions the learned counsel for the applicant prayed to withdraw of the application subject to liberty for revival the application in case of breach of settlement. The prayer for withdrawal is allowed with liberty to revive the same in case of the breach of the terms of the settlement.

Dismissed as withdrawn.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)